

OA.No.170/00278/2017/CAT/Bangalore Bench
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00278/2017

DATED THIS THE 24th DAY OF AUGUST, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V.SANKAR, MEMBER (A)

K.Ranganna
Aged 74 years
S/o.K.R.Vasudeva Rao
(Retd. SSPOs. Dharwad)
Residing near Machadeva Hostel
Opp: 'Ashirwad'
1st Main Road
Siddaganga Extension
Tumakuru-572102.

...Applicant

(By Advocate Sri B.Venkateshan)

Vs.

1. The Union of India
Rept. by the Secretary
Department of Posts
Dak Bhavan
New Delhi-110001.

2. The Postmaster General
South Karnataka Circle
BG GPO Complex
Bangalore-560001.

3. The Supdt. of Post Offices
Tumakuru Division
Tumakuru-572102.

...Respondents

(By Advocates Shri K.Dilip Kumar)

O R D E R (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (JUDL.))

Heard. The matter relates to the medical reimbursement. The applicant is diagnosed as per Apollo Hospital report with Ischemic heart disease, effort Angina, Tripple vessel disease, normal LV function, systemic Hypertension. The procedure was done on him was MICS-Aorto Coronary Bypass x 4 done.

It means that veins was taken on grafts at 4 places. The reason for admission is given as he has a history of angina on exertion, relieved on taking rest. That word itself described the situation of the patient. There was no emergency requirement for an intervention by a private hospital.

2. But the at the same time, the applicant is eligible for reimbursement in accordance with the CGHS or CSMA rules which is applicable to him and whichever is highest.
3. Therefore, there is mandate to the respondents to look into the matter to allow the applicant reimbursement in accordance with CGHS or CSMA rules whichever is highest. This shall be done within two(2) months. The OA is disposed off accordingly. No costs.

(C.V.SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ps/

Annexures referred to by the applicant in OA.No.170/00278/2017

Annexure A1: Applicant's pension payment order

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Annexure A2: OM No.S-14025/4/96-MS, Dt.20.8.2004

Annexure A3: OM No.45/57/97-P &PW, dtd.24.8.1998

Annexure A4: Application with Medical bills of the applicant for Rs.3,37,000/-

Annexure A5: Rejection of claim by Lr.No.E2/4ROMC/Dlgs. dtd.17.5.2017

Annexure A6: Order dtd.28.8.2014 in OA.No.332/2014

Annexure A7: Order dtd.12.3.2013 in OA.No.469/2013

Annexure A8: Judgment dt.30.3.2015 in WP.47075/2014(S-CAT)

Annexure A9: Judgment dt.13.9.2012 in WP.18210/2005

Annexure A10: Order dtd.5.8.2014 in OA.No.1565/2014

Annexures with reply statement:

Annexure-R1: Copy of OM No.S.14025/23/2013-MS.EHSS dtd.29.09.2016 of
Min. of Health and Family Welfare
